

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. Sudhir Power Projects Limited

1.	Name Of Corporate Debtor	Sudhir Power Projects Limited
2.	Date Of Incorporation Of Corporate Debtor	21 st March'2007
3.	Authority Under Which Corporate Debtor is Incorporated / Registered	Registrar Of Companies, NCT of Delhi & Haryana
4.	Corporate Identity Number / Limited Liability Identification Number Of Corporate Debtor	U70102DL2007PLC160912
5.	Address Of The Registered Office and Principal Office (If Any) Of Corporate Debtor	Registered Office 507, International Trade Tower, Nehru Place, New Delhi-110019 Corporate Office Plot No 1, Sector-34, Gurgaon, Haryana - 122001
6.	Insolvency Commencement date in respect of Corporate Debtor	28 th July-2020 (Order received on 30 th July'2020)
7.	Estimated date of closure of insolvency resolution process	24 th January'2021 (180 days from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanjay Agrawal IBBI/IPA-001/IP-P00494/2017-2018/10882
9.	Address and Email of Interim Resolution Professional as registered with the Board.	Sanjay Agrawal Sanjay Monika & Associates, Plot No 39, Pocket -1, Jasola, New Delhi-110025 E-Mail: ska9001@gmail.com Mobile No. 9810376790, Telephone: 011-49868255
10.	Address and Email to be used for correspondence with the Interim Resolution Professional.	Sanjay Agrawal Sanjay Monika & Associates, A-102, Dronagiri Apartments, Sector-11, Vasundhra, Ghaziabad (UP) -201012 E-Mail: cirp.sppl@gmail.com Mobile No. 9810376790, Telephone: 0120-3558259
11.	Last Date For Submission Of Claims	11 th August'2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://ibbi.gov.in/downloadform.html Physical Address: NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench has ordered the commencement of corporate insolvency resolution process of the **M/s. Sudhir Power Projects Limited** on **28th July 2020**.

The Creditors of '**M/s. Sudhir Power Projects Limited**', are hereby called upon to submit their claims with proof on or before 11th August'2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 1st August'2020
Place: New Delhi



SANJAY AGRAWAL
Interim Resolution Professional